

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.3 – IA/602(AHM)2024 in IA/368(AHM)2024
ITEM No.4 – IA/604(AHM)2024 in IA/368(AHM)2024
in
CP(IB)/188(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Neesa Agritech and Foods Limited

.....Respondent

Order delivered on: 19/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pratik Thakkar, Adv.

For the Respondent :

ORDER

IA/602(AHM)2024 in IA/368(AHM)2024

This application is filed for pre-ponement of the IA coming up for hearing. Heard Ld. Counsel for the applicant. Application is not allowed. IA 602 of 2024 is dispose-off.

IA/604(AHM)2024 in IA/368(AHM)2024

Applicant is directed to issue notice upon respondent.

List for further consideration on 08.05.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)